

THE SUGAR UNDERTAKINGS (TAKING OVER OF
MANAGEMENT) AMENDMENT ACT, 1985

No. 11 OF 1985

[16th February, 1985.]

An Act further to amend the Sugar Undertakings (Taking Over of
Management) Act, 1978.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic
of India as follows:—

Short
title
and
com-
mence-
ment.

1. (1) This Act may be called the Sugar Undertakings (Taking Over
of Management) Amendment Act, 1985.

(2) It shall be deemed to have come into force on the 20th day of
November, 1984.

Amend-
ment of
section
3 of Act
49 of 1978.

2. In section 3 of the Sugar Undertakings (Taking Over of Manage-
ment) Act, 1978 (hereinafter referred to as the principal Act), in the
proviso to sub-section (5), for the words "six years", the words "seven
years" shall be substituted.

Repeal
and
saving.

3. (1) The Sugar Undertakings (Taking Over of Management) Amend-
ment Ordinance, 1984, is hereby repealed.

14 of 1984.

(2) Notwithstanding such repeal, anything done or any action taken
under the principal Act, as amended by the said Ordinance, shall be
deemed to have been done or taken under the principal Act, as amended
by this Act.